

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-260/ND/2017**

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rahul Shukla, Advocate

For the Liquidator

:Mr. Abhishek, Advocate

For the Respondent/Corporate-debtor :

ORDER

IA No. 1149 of 2021

This is an application on behalf of the unsecured financial creditor/applicant under Section 60(5)(c) of the IB Code 2016 read with Rule 11 of NCLT Rules 2016 for declaring "Mahavir Hanuman Developers Pvt. Ltd. (MHDPL)" as operational creditor.

Heard the submissions made by the counsel for the applicant in this regard and also the liquidator. The liquidator has submitted that in view of the recent NCLAT judgment in **Rajnish Jain Vs. Manoj Kumar Singh and Others (Company Appeal No. 519 of 2020, judgment dated 18.12.2020)**, the

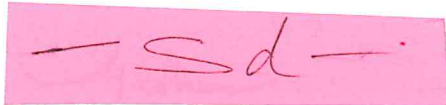
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proposal submitted by the applicant will be examined and entitlement will be determined as per law. Therefore, we do not see any necessity for granting an interim order in the matter and the application for grant of interim order is **dismissed**.

IA No. 865 of 2019

Heard the submissions made by the Ld. Counsel for the applicant as well as by the liquidator. The liquidator has submitted that he is going to examine the entitlement of the applicant. Therefore, this application is premature and hence **dismissed**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)